(Shri Bhagwat Jha Azad) (2)

MR. CHAIRMAN : The question is :

"That clause 1, as amended, stand part of the Bill".

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula=

AMENDMENT MADE :

Page 1, line 1,—

for "Thirty-fourth" *substitute* 'Thirty'.

fifth" (1)

(Shri Bhagwat Jha Azad).

MR. CHAIRMAN : The question is :

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI BHAGWAT JHA AZAD : I beg to move :

"That the Bill, as amended, be passed."

MR. CHAIRMAN : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

16.50 hrs.

GOVERNMENT OF UNION TERRITORIES (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBABIAH) : Madam, Chairman, I beg to move :

"That the Bill further to amend the Government of Union Territories Act, 1963 as passed by Rajya Sabha be taken into consideration."

Madam, in the case of Legislative Assemblies of the States and this House, the Constitution has already been amended to provide that till a Census is taken after 2000 A.D. the Assembly and the Parliamentary Constituencies will remain as they were delimited on the basis of the 1971 Census. The provisions of the Constitution relating to the Legislative Assemblies do not apply to the Legislative Assemblies of Union Territories, including Mizoram. There are certain provisions in the Government of Union Territories Act, 1963 regarding delimitation of Assembly constituencies in Union territories. The term of the Legislative Assembly of Mizoram was to expire in May this year. The existing constituencies of the Assembly in the Mizoram were delimited in 1975 on the basis of the population ascertained in the 1971 Census. Thereafter, the 1981 Census was taken.

Section 43A of the Act *inter alia* provides that the Assembly constituencies in Mizoram shall be delimited on the basis of the latest Census figures. A view is possible that this provision applies only to a delimitation of Assembly constituencies for the first election to the Mizoram Assembly. Another view is also possible that it is obligatory to delimit the Assembly constituencies in Mizoram on the basis of the population figures ascertained at the latest Census, namely, the 1981 Census. This August House will agree with me that, in a matter, so important as elections to an Assembly, there should be no room for doubts and it is not always desirable to rely on a very strict interpretation of the law. Accordingly, in order to put the matter beyond all doubts, this Bill proposes to make a clarificatory provision that the latest Census figures mentioned in Part III of the Act relating to delimitation of Assembly constituencies shall be construed as a reference to the 1971 Census figures until the relevant figures for the first Census taken after the Year 2000 have been published and it shall not be necessary to readjust the division of each Union Territory in the territorial constituencies till that time. What we are now doing for the Union territories is the same as has been done for the State Assemblies and this House.

The provisions now being made will have application to all the Union territories covered by the Act.

Section 3 of the Act provides that the number of seats reserved for the Scheduled Castes or the Scheduled Tribes in the Legislative Assembly of a Union territory shall be proportionate to their population in the Union territory. This section does not apply to Mizoram but the opportunity

is being availed of to clarify that the reservation of seats in the Legislative Assembly of a Union territory for Scheduled Castes or Scheduled Tribes shall continue to be on the basis of their population ascertained in the 1971 Census until the relevant figures for the first Census taken after the Year 2,000 have been published. I may mention that the representation for Scheduled Castes and Scheduled Tribes in the Legislative Assemblies of the States and this House has already been frozen at the 1971 Census level by an amendment to the Constitution.

Since the elections to the Legislative Assembly of Mizoram have already been held, it is sought to give retrospective effect to Clause 3 of the Bill so as to avoid any doubt and the Bill also proposes a formal validation provision. Madam, this Bill seeks to make provisions in relation to Union territories as have already been made in the Constitution for the State Assemblies and the House of the People.

Madam, this Bill was generally welcomed in the other House. I hope that this Bill will be welcomed by all sections of this House. I commend this Bill to the House for its consideration and acceptance.

MR. CHAIRMAN : Motion moved :

"That the Bill further to amend the Government of Union Territories Act, 1963, as passed by Rajya Sabha, be taken into consideration."

Shri Satyasadhan Chakraborty.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Madam, the Minister has concluded his introductory remarks by saying that the Bill was welcomed by all the groups in the other House. But while I was going through the records of the other House I saw that it is not so. The government was criticised for delay. I think the Minister should make it clear why he could not bring it in time and why was there this delay ?

My second point is whether we should not have a fresh look at our Union territories. In this House there was a demand that Delhi should be an Assembly and Mr. Venkatasubbaiah rejected the demand but the grounds on which he rejected the demand were not convincing. I think the government should think afresh whether in a democratic set-up as we have we can keep such Union territories without the full status of the legislative assemblies. When this demand for an assembly was raised in this House it was also supported by the members of the ruling party. The members representing Delhi constituencies supported it.

16.58 hrs.

[MR. DEPUTY SPEAKER *in the chair*]

Mr. Deputy Speaker, Sir, it is also one of their election promises that Delhi will have an Assembly. It is written in their election manifesto. If you do not fulfil your promise and a thing which you have put in your election manifesto then people will lose faith in the manifesto of political parties and therefore, I think it is high time that the ruling party should fulfil its promise given to the people.

Sir, last year I was in Andaman and Nicobar islands. The population there has exceeded two lakhs and there is a demand from all sections of the people that there should be a full legislative body there. In a democracy you cannot keep people without the basic right of administering their own territory. What Bihar, Bengal, Karnataka and Tamil Nadu are enjoying, I do not find any reason why the people of Andaman and Nicobar islands should not be enjoying. It is also very difficult to administer a particular territory from Delhi, because Delhi may

17.00 hrs.

not be aware of the local needs. It is only the wearer who knows where the shoes pinches. That is the basic principle of democracy. I don't find any reason why Andaman and Nicobar Island and for that matter other Union Territories should not be given full legislative status. I think the Minister is a very reasonable man. I find him always very reasonable. When he speaks I always hear with great attention. I request him to just think over it and to honour the voice of the people there, the voice of the people. of Union Territories everywhere. They demand these powers because they feel that they are now regarded as second class citizens. They feel that they are neglected, and though citizens of India, they are treated in a different way and almost a step motherly attitude is taken

I don't say that this Government is a good Government, but even taking for argument's sake that this Government is a good Government, a good Government is no substitute for Self-Government. That is a democratic principle. I don't think that the Administration of the Central Government is good. So it is all the more necessary that a bad Government should be substituted by Self-Government. So, I feel, justice demands that you should extend similar rights to the people of the Union Territories. With these demands, I would conclude, because this Bill has been discussed and this has been delayed and all that. I think while giving his reply to the Debate, the hon. Minister will reply to the points raised by me regarding Delhi, Andaman and Nicobar and other Union Territories.

श्री राजेश कुमार सिंह (फिरोजाबाद) : उपाध्यक्ष जी, जो मंत्री जी की मंशा थी वह तो उन्होंने पूरी कर ली, मीजोरम में चुनाव भी हो गये और 1971 का सेन्स भी लागू कर लिया। मेरे साथी कह रहे थे पता नहीं चुनाव पहले हो गये और विधेयक पीछे बनेगा। कुछ रेट्रस्पिक्टिव परिणामों के साथ इसको लागू करना चाहते हैं। खैर चलिये।

कुछ मुद्दे हैं, केन्द्र शासित प्रदेश कोई भी हो संविधान बनाने वालों की मंशा थी कि कुछ जगहों के बारे में खास तवज्जह दी जाए और इसीलिए यूनियन टैरिटरीज रखी गई थीं कि उनके हितों के बारे में ज्यादा सोचें। लेकिन कभी-कभी ऐसा होने लगा कि हमने जहां यूनियन टेरीटरीज बनायीं बहुत ज्यादा गले लगाने की बात कही गई। लेकिन कभी ऐसा लगता है कि आपने यूनियन टेरिटरीज ऐक्ट के अन्तर्गत जो अधिकार प्राप्त किये उनका कभी-कभी दुरुपयोग करने कि कोशिश की गई। आर्टिकल 356 के अनुसार यदि किसी की स्थिति ऐसी हो और वहां की व्यवस्था खराब हो रही हो तो राज्यपाल सिफारिश करते हैं कि फलानी राज्य सरकार ठीक नहीं है, उस पर कोई कार्यवाही की जाय। और केन्द्रीय सरकार उन सिफारिशों को सदन के सामने भी लाती है, लोकतंत्र प्राणाली के अन्दर सदन को विश्वास में लाया जाता है कि ऐसी परिस्थितियां थीं। लेकिन यूनियन टैरिटरीज ऐक्ट के अन्तर्गत ऐसी कोई प्राणाली नहीं है। यह ऐक्ट अपने आप में बहुत ज्यादा मजबूत है, इसके लिये कोई जबाव देही नहीं है कि सदन के सामने कोई बात कही जाय या राज्यपाल कोई सिफारिश करे। कुछ ऐसे इलाकों की यूनियन टेरिटरीज हैं, जैसे अंडमन निकोबार गया मैं हूं वहां के लोग बड़े शिक्षित हैं, लोकतंत्र के प्रति उनमें चेतना है। लेकिन ऐसी जहां जागरूकता आयी है वहां लोगों को लोकतंत्र प्राणाली के अधिकार प्रादान करने में क्यों विलम्ब होता है, यह एक प्रश्न है।

हमारे साथी दिल्ली के सम्बन्ध में कह रहे थे कि लम्बे समय से यह बात आती रही है कि दिल्ली के लोगों को कम-से-कम एक फुलफ्लैंज्ड असेम्बली का अधिकार मिलना चाहिये। आप खुद भी कहते हैं कि वह फुल-फ्लैज्ड है, कुछ ही अधिकार हमने ले रखे हैं, बाकी कार्य दिल्ली कें जन-प्रतिनिधियों के द्वारा संचालित होता है। फुल-फ्लैज्ड के सम्बन्ध में हो सकता है कि पिछले कुछ खट्टे-मीठे अनुभव हों, लेकिन उन पर ही सारा भविष्य निर्भर नहीं करता इस मामले में और भी एक्सपेरीमैंट करने चाहिए।

मेरे साथी अंडमान निकोबार के बारे में कुछ बातें कह रहे थे, मैं उनसे सहमति नहीं रखूंगा। यह मान लिया जाये कि अंडमान-निकोबार में ऐसी परिस्थिति नहीं है लेकिन दिल्ली की है। मैं स्वयं अंडमान-निकोबार में कम्पबैल-वे तक गया था। वहां की स्थिति ऐसी हो सकती है कि दिल्ली का केन्द्रीय शासन उनके लिये फायदेमन्द हो, लेकिन दिल्ली देश की राजधानी है, जहां लोगों में जागरूकता है और जहां आपके समक्ष राज्य चलाने वाली बात है। उस अधिकार से दिल्ली को वंचित रखने का कोई तर्क मुझे समझ में नहीं आता। मैं मंत्री जी से कहूंगा कि वह इस पर रोशनी डालने का प्रयास करें। जो यूनियन टैरेटरीज ऐक्ट, 1963 है, इसके कहां तक सदुपयोग और दुरुपयोग की बात है, यह शंका पैदा करता है।

मेरा कहना यह भी है कि इस बिल में क्यों नहीं एक और संशोधन लाया जाये? उसमें इतना जरूर कर देना चाहिए कि सदन को विश्वास में लिया जाये। यदि कहीं इस प्रकार की बात राज्य सरकार के खिलाफ पैदा होती है तो कम-से-कम इस सदन के समक्ष वह बात आये और सदन उस पर विचार करे, क्योंकि यह सदन सर्वोच्च सत्ता है और जन-प्रतिनिधित्व का एक शीशा है जिसमें लोग देखते हैं कि क्या हो रहा है? मेरे कहने का तात्पर्य यह है कि इस लोकतंत्री प्रणाली को और मजबूत बनाने के लिये अगर आप ज्यादा कुछ न कर सकें तो इस एक्ट में यह संशोधन जरूर लायें जिससे इस सदन में इस तरह की बातों पर विचार हो सके।

मान लीजिये कि आपकी सरकार न हो, हो सकता है कि कल अपोजिशन वाले सत्ता में आ जायें तो कहीं कोई भी ऐसे कानून का गलत इस्तेमाल न करे, इस बात का ध्यान रखना चाहिये।

इन शब्दों के साथ में अपनी बात समाप्त करता हूं।

श्री गिरधारी लाल व्यास (भीलवाड़ा) : उपाध्यक्ष महोदय, गवर्नमेंट के यूनियन टैरेटरीज (अमेंडमेंट) बिल, 1984 का मैं समर्थन करता हूं।

इसमें मिजोरम के चुनाव में परिसीमन, डी-लिमिटेशन के सम्बन्ध में जो व्यवस्था की गई है, उसका अभिप्राय: केवल यही है कि चुनाव के पूर्व इस प्रकार की व्यवस्था होनी चाहिए। आपने इसमें प्रावधान किया है कि इसको रिट्रोस्पेक्टिव इफैक्ट से मान लिया जाये, इसलिये ऐसी कोई खास बात नहीं है। जब आपने ऐसा कानून पहले पास कर दिया कि 1971 की सैन्सेज को डी-लिमिटेशन के लिये माना जाएगा और तब तक कोई इस प्रकार का परिसीमन या डी-लिमिटेशन नहीं होगा, तो इसमें कोई विशेष अन्तर नहीं पड़ता है। मगर सरकार को इस सम्बन्ध में यह सावधानी निश्चित तरीके से बरतनी चाहिये थी कि इस कानून को पहले ले आती ताकि विरोधी भाइयों को आज जो कहने का मौका मिल गया, वह न मिलता।

इन्होंने संघ राज्य क्षेत्र में खासतौर से असेम्बलीज बनाने की बात भी कही है। मैं उस राय से सहमत नहीं हूं, क्योंकि दिल्ली की यूनियन टैरेटरी का भी प्रश्न है, जहां पर सेंट्रल गवर्नमेंट का भी हैड-क्वार्टर है और दिल्ली में अलग से प्रान्तीय सरकार कायम हो जाये तो निश्चित रूप से कन्फिलिक्टिंग चीज पैदा हो जायेंगी। इसलिये दिल्ली में असेम्बली बनाने का कोई औचित्य नहीं है। केवल इतना ही है कि दिल्ली को जिस प्रकार की जन-सुविधाओं की आवश्यकता है, वह मैट्रो-पोलिटन काउंसिल के द्वारा दी गई हैं। मैट्रो-पोलिटीन काउन्सिल के द्वारा दी गई है। उनको स्वायत्तता और व्यवस्थाओं के बारे में विशेष तौर से जिक्र है। इसलिए इस प्रावधान की आवश्यकता नहीं है। अंडमान निकोबार में एडवाइजरी बाडी बनी हुई है, उसको किसी भी प्रकार का कोई अधिकार नहीं है। उस एडवाइजरी कमेटी को काउन्सिल में परिवर्तित करदें और उसमें इस प्रकार की व्यवस्था कर दें, ताकि वहां का एडमिनिस्ट्रेशन ठीक प्रकार से चल सके। यदि आप इस व्यवस्था को निश्चित तरीके से लागू करेंगे, तो वहां की कठिनाइयां दूर होंगी। अभी राजेश जी जिक्र कर रहे हैं, हमें भी वहां जाकर स्थिति को देखने का मौका मिला है। जिससे मालूम पड़ता है कि बहुत सी चीजों में कठिनाई आ जाती है, सरकार के अधिकारी लोग पूरे तरीके से दिलचस्पी नहीं लेते हैं। खास तौर से खाद्यान्नों के मामले में मैं कहना चाहता हूं। खाद्यान्न उपलब्ध नहीं होते हैं। लैंड रिफार्म्स के संबध में बहुत सारी व्यवस्थायें नहीं हैं। जो व्यवस्था सरकार कर सकती है और उनको सरकारी अधिकारी समय पर नहीं करते हैं, इस लिए जनता के प्रतिनिधि अगर वहां पर हैं, चुनाव के जरिए से काउन्सिल के द्वारा, नामिनेशन के द्वारा ऐसे लोग नोमिनेट हों जो वहां के एडमिनिस्ट्रेशन को, वहां के गवर्नर को वहां की कठिनाइयों के बारे में बराबर सूचित करते रहें, तो

कठिनाइयां दूर हो सकती हैं। आवागमन के साधन वहां पर हैं नहीं, जहाज भी वहां उपलब्ध नहीं होता है। इसलिए एडमिनिस्ट्रेशन में अगर वहां का लोकल आदमी बैठे तो निश्चित तरीके से वहां की कठिनाइयों के संबंध में विशेष तौर से तवज्जह दे सकता है। इन शब्दों के साथ इस बिल का समर्थन करते हुए, मैं माननीय मंत्री जी का ध्यान इस समस्या की ओर आकर्षित करना चाहता हूं।

श्री राम लाल राही (मिसरिख) : उपाध्यक्ष महोदय, मैंने इस बिल को देखा है, संभवत: माननीय सदस्यों ने धारा 3 (5) और धारा 43 के बारे में विचार व्यक्त किए हैं। लेकिन धारा 3(2) के संशोधन के बारे में अपने विचार व्यक्त नहीं किए हैं। मैंने इस बिल के उद्देश्यों को भी पढ़ा है। धारा-3 में जो स्पष्टीकरण दिया गया है, वही महान तत्व है। इसमें आरक्षण का सवाल है। सन् 1971 में जनगणना हो चुकी है, सन् 1981 में भी जनगणना हो गई है। 1971 की जनगणना में नया परिसीमन नहीं कर सके, 1981 में नहीं हुआ और 2000 से पहले आप कहीं भी देश में विधान सभाओं और लोकसभा के क्षेत्र में परिसीमन नहीं करने जा रहे हैं। इसी तरीके से संघ राज्य क्षेत्र के अन्तर्गत जो स्टेट आते है, वहां भी आप करने की स्थिति में नहीं है। एक छोटे से स्टेट में चुनाव भी करा लिए हैं, इससे पूर्व कुछ नहीं कर पाए, अब आप संशोधन ला रहे हैं। मैं कहना चाहता हूं कि आपने देश में कानून काफी बना लिए हैं। एक-एक बात का कानून है, लेकिन उस कानून पर अमल होता है या नहीं, आपका प्रशासनतन्त्र उस कानून को देखता है या नहीं, इसमें मुझे सन्देह है। मैं ऐसा मानकर चलता हूं कि इस देश में कानून को तभी देखा जाता है, जब कोई चीज आकर बिगड़ जाती है। जब कानूनी सीमायें टूट जाती हैं। ऐसी ही हालत हमारे देश में परिसीमन की है। परिसीमन की सीमा टूट गई है। जो पहले विधान सभा का क्षेत्र एक लाख का था, आज वह दो लाख से ऊपर हो गया है। लेकिन आप परिसीमन नहीं कर पा रहे हैं। मैं कहता हूं—यदि आप नहीं कर पा रहे हैं तो कानून को बदलो, संशोधन करो कह दो कि अब विधान सभा का क्षेत्र दो लाख का होगा, उसमें दो लाख मतदाता होंगे। एक तरफ तो आपने मतदान को मूल-अधिकार में शामिल किया है, लेकिन दूसरी तरफ न मालूम कितने लोग ऐसे हैं जो हर बार मतदान से वंचित रह जाते हैं, मतदाता सूची में उनके नाम नहीं हैं और जानबूझ कर आप उनको मतदाता सूची में शामिल नहीं करवा रहे हैं, क्योंकि आप परिसीमन नहीं कर पा रहे हैं तथा मतदाताओं की संख्या बढ़ती चली जा रही है। अपने सेल्फ-इन्टरेस्ट में सरकार, अपनी गलती के कारण कानून को बार-बार बदले—यह बात समझ में नहीं आती है। यदि जनहित के कारण बदले तब तो बात समझ में आती है, लेकिन इस तरह के संशोधन लाते जाइये, इससे जनहित नहीं हो रहा है।

मेरा मंत्री जी से निवेदन है—परिसीमन के बारे में आपको सोचना चाहिये। यदि आप ऐसा समझते हैं कि परिसीमन करेंगे तो लोक सभा में या विधान सभाओं में उतनी जगह नहीं है— जहां सबको एकोमोडेट किया जा सकेगा, सदस्यों की संख्या दुगनी हो जायेगी— तो आप ऐसा कर सकते हैं कि मतदाताओं की सीमा संख्या बदल दीजिये, जहां पहले एक लाख मतदाताओं पर सदस्य चुना जाता था, उसको दो लाख कर दीजिये, लेकिन कुछ तो करना ही पड़ेगा। कुछ इस तरह का कानूनी पहलू बनाइये जिससे लोगों का कानून में विश्वास बना रहे। आपने ऐसी स्थिति पैदा कर दी है—जिससे लोगों का धीरे-धीरे कानून के प्रति विश्वास उठ रहा है। इसलिये दो तीन चीजों की तरफ आपको ध्यान देना पड़ेगा।

सबसे पहला तो शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के आरक्षण का सवाल है। उनकी संख्या पहले से बढ़ी है। किसी भी प्रदेश की विधान सभा या लोक सभा में उनकी जितनी सीटें आरक्षित हैं, यदि जनगणना करायेंगे तो मेरा ऐसा अनुमान है कि उनके लिये कम से कम

10-15 परसेंट सीटें बढ़ानी पड़ेंगी। मैं यदि यह आशंका करूं या देश के शेडयूल्ड कास्ट्स और शेडयूल्ड ट्राइब्स के आने वाले लोग इस बात की आशंका करें कि कहीं ऐसा तो नहीं है कि हमारी सीटें बढ़ जाएंगी, इस डर से सरकार परिसीमन नहीं करा रही है। सरकारी सेवाओं में जहां-जहां आरक्षण है, जिन-जिन जगहों पर आरक्षण है—आप अभी तक उनको पूरा नहीं करा पाये हैं।

1980 में जब मैं यहां आया था, उस समय आरक्षण का काल बढ़ाने का संशोधन आया था और मैंने उस समय उसका विरोध किया था। मैं जातिगत आरक्षण का विरोधी हूं और वह तर्क में दे चुका हूं, लिख कर भी दे चुका हूं, क्योंकि जिस समय आरक्षण किया गया था उस समय इन जातियों की 99 प्रतिशत जनसंख्या आजीविका के लिये दूसरों पर आश्रित थी। दूसरों के खेत-खलिहानों में काम करके अपना पेट पालती थी, यहां तक कि उनके पास रहने के लिए भी जगह नहीं थी, दूसरों के घरों में उनको रहना पड़ता था। जब उनके लिये आरक्षण किया गया, तो वह औचित्यपूर्ण भी था, लेकिन आज आरक्षण की इतनी जोरदार मांग हो रही है जिसका कोई हिसाब नहीं है। तरह-तरह की जातियां सामने आ गई हैं और वे सब आरक्षण की मांग कर रही हैं, एक तरह से साम्प्रदायिक तनाव बढ़ता जा रहा है। आरक्षण हुए 36 साल हो गये हैं, सम्भवत: 1952 में आरक्षण हुआ था। मैं भी शेडयूल्ड कास्ट का हूं और आरक्षण में आता हूं, लेकिन मेरे ही गांव में जो मेरा हल जोतने वाला है, वह भी शेडयूल्ड कास्ट का है, उसकी स्थिति में कोई परिवर्तन नहीं हुआ है। मेरे पास 45-50 बीघे जमीन थी, मैं एम०पी० बन कर यहां आ गया, कहने का तात्पर्य जिसके पास साधन था, वह आगे बढ़ गया लेकिन जो दूसरे साधनों पर जीवित था, उसकी दशा में परिवर्तन नहीं हुआ उसमें न सामाजिक परिवर्तन हुआ है, न राजनीतिक परिवर्तन हुआ है और न आर्थिक परिवर्तन हुआ है। जातिगत आरक्षण न हो पावर्टी और पावर्टी पर बेस्ड आरक्षण हो। आज हम पर एक चार्ज लगाया जाता है, शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लोगों के लिए आमतौर पर कहा जाता है कि हम तो सरकारी दामाद हैं जबकि हम को पूरा आरक्षण नहीं मिलता है। मैं यह कहना चाहता हूं कि देश के तमाम शेड्यूल्ड कास्ट्स और शेडयूल्ड ट्राइब्स के लोगों की तरफ से यह आवाज उठे कि जातिगत आरक्षण बन्द हो और उन्हें इस चार्ज से मुक्त होना चाहिए। मैं तो ऐसा समझता हूं कि जब जातिगत आधार पर आरक्षण न होकर पावर्टी की बेस पर आरक्षण होगा, तो 90 प्रतिशत लोग इस देश के एक झंडे के नीचे आ जायेंगे और चन्द लोग जो ऐयाशी कर रहे हैं, मौज मार रहे हैं चाहे वह राजनीतिक क्षेत्र हो, चाहे आर्थिक क्षेत्र हो और चाहे सामाजिक क्षेत्र हो, ऐसे लोगों के मुंह पर करारा तमाचा लगा सकेंगे। जब ऐसा होगा, तब सही रूप में कानून का पालन इस देश में होगा और सही रूप में लोगों को सामाजिक और आर्थिक लाभ मिल सकेगा अन्यथा यह न्याय मिलना संभव नहीं है। कानून आप बनाते जाइए, कानून का रूप बदलते जाइए और फिर उस कानून को तोड़ते जाइए, उससे कोई लाभ नहीं मिलेगा।

आपने जो मुझे समय दिया, उसके लिए मैं आपको धन्यवाद देता हूं लेकिन एक अन्तिम बात मैं यह कहना चाहता हूं कि शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के आरक्षण पर विस्तार से बहस हो क्योंकि अब कई तरह के आरक्षण की मांग हो रही है। बैकवर्ड क्लासेज के आरक्षण की बात चली है। आज यहां सदन में बैकवर्ड क्लासेज के आरक्षण की बात मैं कहने लगूं तो मैं यह कहूंगा कि आज देश में बहुत से ऐसे बैकवर्ड लोग हैं, जिनको आरक्षण नहीं मिलता है। नाई, कुम्हार, कहार, मल्लाह, धीमर, मुराई, गुड़िया बैकवर्ड हैं। इसी तरह से काछी बैकवर्ड है और डूम बैकवर्ड हैं और इनको आरक्षण नहीं मिलता है। आज इस लोक सभा में कोई मुराई

सदस्य नहीं है। कितने काछी और कितने डोम इस सदन में सदस्य हैं। मैं आपको बताऊं कि उत्तर प्रदेश में यही सवाल उठा था कि बैकवर्ड कम्युनिटीज के लिए आरक्षण होना चाहिए सर्विसेज में और दूसरी जगहों पर और मैं आप को बताना चाहता हूं कि जिस वक्त श्री हेमवती नन्दन बहुगुणा, उत्तर प्रदेश के मुख्य मंत्री थे, उन्होंने उस समय वहां पर एक बैकवर्ड कमीशन बना दिया था और कहा था कि यह जरूर होना चाहिए लेकिन यह भी कहा था कि आरक्षण उनका होना चाहिए जो एक्चुअली बैकवर्ड हों और उनका न हो, जिनके पास साधन हों, जो साधन सम्पन्न हों, जो आराम से रोटी खाते हों और जिनकी रोजी-रोटी के साधन हों, जिनके पास कल-कारखाने हों। इस तरह ऐसे लोगों का आरक्षण होना चाहिए और वोट के लालच में जो साधन सम्पन्न हैं, उनका आरक्षण नहीं होना चाहिए। इससे इस देश की सामाजिक व्यवस्था, इस देश की राजनीतिक व्यवस्था में सुधार आएगा और आज जो व्यवस्था चल रही है, उसको चकनाचूर करना चाहिए और उसको तोड़ना चाहिए। इसके कारण आप आज क्या देख रहे हैं। आज असम में क्या हो रहा है, पंजाब में क्या हो रहा है, मिजोरम, नागालैंड में क्या हो रहा है। इस पर हमें गंभीरता से विचार करना चाहिए और जातिगत भावना को समाप्त करने के लिए ऐसा करना बहुत आवश्यक है। हम हिन्दुस्तानी समाज बनाने की बात करें और एक ऐसा समाज बने, जिसमें घृणा और द्वेष न हो। अब तक जो उसके शिकार होते रहे हैं, उससे हम बचें।

इन शब्दों के साथ, मैं अपनी बात समाप्त करता हूं।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : Sir, with your permission, I will start with Mr. Ram Lal Rahi's points. He has expressed very laudable and, as you have said, noble sensiments. He has said that reservation should not be there. That is what I could understand, and he said that the entire country should be treated as one.

Soon after our Government came into power in 1980, in order to respect the wishes and sentiments of a large number of Scheduled Castes and Scheduled Tribes, we came forward with a proposal, for approval by Parliament, to extend the reservation for another ten years. It was done only because there is a general consensus among large sections of Scheduled Castes and Scheduled Tribes, that reservation should be extended for some time more so that these oppressed and depressed class of people who have been neglected for centuries, they should come forward of their own politically, economically and socially. So, in accordance with the sentiments expressed by a large section of people the government has taken this step. The hon. member also has said, why there should not be any fresh delimitation of constituencies after the 1981 census. As I said in my speech earlier, we have chosen the delimitation of constituencies based on the 1971 census and we continue to do it ; and it will be changed only after 2000 A.D. when that census takes place.

Coming to Shri Satyasadhan Chakraborty, I am highly thankful to him for paying me personal compliments. He said about the delay. In my opening speech, I have already said that there is some sort of an ambiguity when these delimitations have been done for the first time, in so far as Mizoram is concerned. In 1975, when the first election was held for that Union Territory, it may be construed as delimitation only for this first election. For a subsequent election, the delimitation should take place based on the latest census.

So far as Assembly constituencies and Parliamentary constituencies are concerned, we have amended the Constitution ; and we have chosen the population upto 2000 A.D., and one the basis of 1971 census, the constituencies for Parliamentary and Assemblies have been delimited. So, we thought that there should not be any doubt that the Union Territories and Assemblies also should fall in line according to the amendment of the Constitulion which has been brought forward. Of course, he may also ask, then why are you coming with this. He is a very intelligent and know-

ledgeable Professor. In order to remove that ambiguity so that it may not create any doubt and suspicion among the people we have come forward with this clarification and made a suitable amendment in that particular section. Of course, there is a delay ; we accept it. But better late than never. We are giving it retrospective effect; and we have come forward in both the Houses for its approval.

Though it is not very relevant to the present discussion, he also asked why there should not be any Assembly or Statehood for Delhi ; and he also said, your own members have raised their voice about it, why have you gone back ? Time and again, in both the Houses, this matter was brought.

MR. DEPUTY SPEAKER : You have mentioned about Andaman also.

SHRI P. VENKATASUBBAIAH : It will take a long time to travel. First, let us start with Delhi. The reason for not providing an Assembly for Delhi has been explained in this House several times. Delhi has got its own peculiar position. It is the National Capital of the country. Even when the SRC, had gone to the question of reorganising the States on linguistic basis, they have gone into this matter very deeply : they felt that it was not proper to have another Assembly for a place where there is a national Parliament. Not only that the matter has been gone into very deeply. As a matter of fact, Delhi does not go unrepresented. The Members of Parliament Lok Sabha and Rajya Sabha, elected from Delhi, are in Parliament, they are our Members. So, there is a forum for Delhi to represent and ventilate their grievances and problems both in Lok Sabha and in Rajya Sabha.

So, there are two bodies, the Metropolitan Council and the Delhi Municipal Corporation which cater to the needs of the population of Delhi. In several countries not only in this country, America and other countries even Washington D.C. which is in Columbia district they do not have any separate House of Representatives or Senate. So, where the national capital is located they do not have any separate Assembly. That is the pattern. So, we thought after going into this matter deeply that since Delhi is adequately represented in Lok Sabha and Rajya Sabha and there is a Metropolitan Council and a Municipal Corporation that will serve the civic needs of the people and whatever problems they have to focus, there is the forum of Lok Sabha and Rajya Sabha.

Coming to Andaman and Nicobar Islands which the hon. Member has mentioned, for Andaman and Nicobar Islands we have recently constituted a Pradesh Council. This Pradesh Council is indirectly elected through an electoral college. It is a sort of a nominated body, and it more or less acts as an Assembly and secondly, there are the Counsellors of this Pradesh Council, they act more or less as our Ministers. This Pradesh Council functions as an Assembly and they make their recommendations. We will give utmost consideration to what is being put forward by the Pradesh Council and the Counsellors that are there who act more or less on the analogy of the Ministers. There also, several functions and portfolios have been allotted to them and it is only three years old. We will just give a fair trial to this experiment in Andaman and Nicobar Islands. I have not completely ruled out the proposal put forward by my hon. friend. We will give it a fair trial.

MR. DEPUTY-SPEAKER : Hon. Members, we have to take up the Half-an-Hour discussion at 5.30 P.M. We will complete this Bill and take it up just now, after a few minutes.

SHRI P. VENKATASUBBAIAH : Another hon Member asked why there should be a difference between the President's Rule imposed in a State or a Union Territory. Unlike the States the Union Territories are directly administered by the Centre and in four cases there are separate Assemblies also. In the Union Territories, according to the Union Territories Act on the basis of the report of the Administrator, action is taken under this Act not under the Constitution, to dissolve the Assembly. The Union Territories Act does not have a provision for laying a copy of the report of the Administrator on the Table of the House.

These are the points I wanted to meet. Shri Vyas also more or less stated that we should have a separate Assembly for Andaman and Nicobar Islands. In this connection, it will not be out of place to

mention that in this we have given the utmost assistance to these Union Territories to come up to the level of the other parts of the country. As a matter of fact, Pondicherry has retained its identity, Goa, Daman & Diu also retained their identity. It was the ardent desire of our late Prime Minister that the personality, separate composite culture of the Union Territories which were merged in the Indian Union should be kept up. So, accordingly, all the Plan outlays have gone up considerably and as a matter of fact, Rs. 99,227 lakhs more has been given in the Sixth Five Year Plan ; in the Fifth Five Year Plan Rs. 65,405 lakhs was the outlay. Whereas in the Sixth Plan Rs. 1,64,633 lakhs has been the outlay, for the development of the Union Territories. So, union territories are receiving our utmost attention so far as economic, social and legislative facilities are cencerned. I also congratulate the people of Mizoram as they have opted for the mainstream of national life They have come out of regionalism to nationalism. I congratulate the people for the excellent verdict that has been given in this election.

MR. DEPUTY-SPEAKER : The question is :

> "That the Bill further to amend the Government of Union Territories Act, 1963, as passed by Rajya Sabha, be taken into consideration."

The motion was adopaed.

MR. DEPUTY-SPEAKER : Now, I take by clause by clause discussion.

The question is :

> "That clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. VENKATASUBBAIAH : I beg to move :

> "That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

> "That the Bill be passed."

The motion was adopted.

17.37 hrs.

BUSINESS ADVISORY COMMITTEE

Sixty-second Report

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : With your kind permission, I beg to present the 62nd Report of the Business Advisory Committee to the House.

17.38 hrs.

HALF-AN-HOUR DISCUSSION

U.K. Curbs on Entry of Indians

SHRI BRAJAMOHAN MOHANTY (Puri) : At the outset, I want to submit before this House that it is a tragedy of history that in the United Kingdom, whose people fought for the abolition of rectalism and generated the spirit of freedom all over the world, today in the same country racial discrimination is making its way through the back-door. In European countries nowadays I do not mean the socialists countries but all the rest-irrespective of ideologies, racial discrimination is penetrating into the system. Even in France, the Communist Party of France was opposed to the settlement of black people in the suburbs of Paris. We have to remember that once upon a time those countries were isolated which were practising racial discrimination. But today in Europe, the heartland of the modern civilisation, racial discrimination has been penetrating into the system. In the United Kingdom, you know that the immigration laws which are now in operation, were condemned by the Church of England and also by the European Human Rights Commission. But those laws are still being practised through the back-door. You know that there has been the published procedure and the secret instructions. Both are in conflict with each other. Certain rights given by the published procedure are being denied by the secret instructions. Now, when the matter was brought to the notice of the Home Minister he said that the published procedure would be modified to conform to the secret circular which denies the right to the migrant to have private contact, to have talks with their relatives, to have a telephone talk with the High Commissioner. This is now being denied. We